

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:5227
ANSWERED ON:27.04.2010
POLLUTION CHECK FOR VEHICLES
Lagadapati Shri Rajagopal

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the pollution check is mandatory for all the vehicles after a certain interval;
- (b) if so, the details thereof;
- (c) whether just about 5% of vehicles undergo the mandatory pollution check and obtain pollution check certificates; and
- (d) if so, the details thereof alongwith the manner in which the Government would ensure strict compliance of pollution norms for vehicles?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA)

(a) to (d) Under rule 115(7) of the Central Motor Vehicles Rules,1989 ,one year after the date of initial registration, the owner of every motor vehicle is required to obtain Pollution Under Control Certificate from any of the agencies authorized by the State Government for this purpose. The Motor Vehicles Act,1988 and Central Motor Vehicles Rules,1989 prescribe penal provision, even provision for suspension of Registration Certificate. Implementation of the provision of Motor Vehicles Act,1988 and Central Motor Vehicles Rules,1989 is however, the responsibility of State Governments.